

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-241/ND/2020

IN THE MATTER OF:

M/s. B.M. Pipes Pvt. Ltd.

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 23.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

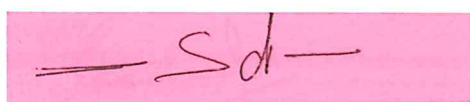
For the Petitioner/Operational-creditor :Ms Bhumika Kapoor, Mr. Saakaar
Sardana, Advocates

For the Respondent/ Corporate-debtor :Mr. Lalit Mohan, Advocate

ORDER

Heard the arguments advanced by counsels for both the parties. Ld. Counsels for both the parties are directed to submit their written arguments the points which they have argued today within next 3 days. Order in this matter is reserved.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)